

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

M.A No. 43/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES: United Chruch of Northern & Trust Association
V/s.
Prem Masih

SECTION OF THE COMPANIES ACT: 151 of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
D	Rahul D. Oak Leading by . Barun Sinha, Advocate	Adv to Applicant .	

ORDER

M.A. No. 43/151/NCLT/MB/MAH/2017

On perusal of the Application filed by the Petitioner, it appears that the Petitioner hereⁱⁿ sought for recall of the Order passed in the year 1997.

By going through the notice given to the other side ~~it has been given to other side~~, it is clear that only on 18.02.2017, The Respondent side ~~is~~ absent.

List this matter for hearing on 10.03.2017, directing the Petitioner side to serve notice reflecting date of hearing to the Respondent side within 2 days hereof.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-

V. NALLASENAPATHY
Member (Technical).